

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

CP No.04/2019 in OA No.554/2018

This the 01st day of July, 2021

**COROM : Hon'ble Shri Jayesh V. Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Shri Maganbhai D.Rathwa
S/o. Devjibhai Rathwa
Aged 55 years
P.A. Waghodia under Fatehgunj, Vadodara.
Resident at : 690, Vaikunth-1, Bapod Jakatnaka
Waghodia Road, Vadodara 390 019. Applicant

(By Advocate : Ms. S.S.Chaturvedi)

VERSUS

1. Union of India
Notice to be served through
Shri Gautam Bhattacharya or his successor
Chief Post Master General
Khanpur, Ahmedabad 380 001.
2. Shri B.P.Sarangi or his successor
Postmaster General
Pratap Gunj, Vadodara Region
Vadodara 390 002.
3. Ramanlal L. Patel or his successor
Senior Supdt. of Post Office
Vadodara West Division
Vadodara 390002.
4. Shri B.L.Sonal or his successor
Director Postal Services
Vadodara Region, Pratapgunj,
Vadodara 390 002. Respondents

(By Advocate : Mr. R.R.Patel)

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

As per the direction issued by this Tribunal in OA No.554/2018, vide order dated 22.01.2019, the Sr. Superintendent of Post Office, Vadodara West Division, Vadodara requested to the Sr. Postmaster, Fateganj HO, Vadodara to stop recovery during the pendency as revision petition is pending for consideration. It was further directed that if any amount recovered during the month of December, 2018 from the pay and allowances of the applicant, the same may be refunded to him. Thereafter, vide order dated 27.6.2019, the revision petition pending before the Revisional Authority has been decided in compliance of the order passed by this Tribunal.

2. Considering the aforesaid submissions, on behalf of the respondents, sufficient compliance has been made. The Contempt Petition stands disposed of. The contempt proceedings initiated against the Opponents stands dropped. Notices issued to the Opponents stand discharged.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**

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